

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 22 of 2015**

IN THE MATTER OF:

Krishan Lal Gera

...Applicant

VERSUS

State of Haryana & Ors.

...Respondent

MEMO OF PARTIES (As Per ORDER DATED 15.09.2025)

Krishan Lal Gera

... Applicant

VERSUS

1. State of Haryana
Through The Director General,
Town & Country Planning **(RESPONDENT NO.1)**
2. Haryana Urban Development Authority
Through Chief Administrator,
Panchkula, Haryana **(RESPONDENT NO.2)**
3. Haryana Urban Development Authority
Through Administrator,
Faridabad, Haryana **(RESPONDENT NO.3)**
4. Municipal Corporation of Faridabad, Haryana **(RESPONDENT NO.4)**
5. Haryana State Pollution Control Board
Through Member Secretary,
C-11, Sector-6, Panchkula **(RESPONDENT NO.5)**
6. Haryana State Pollution Control Board
Through Regional Officer, Faridabad **(RESPONDENT NO.6)**
7. State Environment Impact Assessment Authority
Through Chairperson,
Panchkula, Haryana **(RESPONDENT NO.7)**
8. Dental Council of India
AIWAN-E-GALIB Marg, Kotla Road,
Temple Lane, New Delhi-110002 **(RESPONDENT NO.8)**
9. M/s Vivekanand Ashram Society
Through its Managing Director,
Plot No. 1, Sector 16, Faridabad, Haryana **(RESPONDENT NO.9)**
10. M/s QRG Medicare Private Limited
Through its Managing Director,
Plot No. 1, Sector 16, Faridabad, Haryana **(RESPONDENT NO.10)**